

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING : INDORE**

**Original Application No.201/00009/2018**

Indore, this Monday, the 11<sup>th</sup> day of March, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Abdul Rafiq  
S/o Abdul Hafiz  
Age 57 years 5 months,  
Occupation Govt. Service (Postal Assistant)  
R/o 38 Haroon Colony,  
Khajrana Indore (M.P.) 452016 **-Applicant**

(Applicant present in person)

**V e r s u s**

1. Union of India,  
Through The Hon'ble Secretary,  
Ministry of Communication  
New Delhi 110001

2. Hon'ble the Member Personnel  
Ministry of Communication and I.T.  
Department of Post New Delhi 110001

3. The Senior Superintendent Post office,  
Indore City Division  
Indore (M.P.) 452007 **- Respondents**

**O R D E R (Oral)**  
**By Navin Tandon, AM:-**

The facts in the case have no coherence with the relief claimed in the Original Application.

**2.** The applicant in this Original Application has prayed for the following relief:-

“Order may kindly be passed for sanctioning the entire Medical Leave with salary of Special Leave and for granting the entire salary of the Entire Medical Leave to the applicant.”

**3.** It is seen that the relief in this Original Application is not specific.

**4.** Hence, O.A. is dismissed in limine.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

kc